

HIGH COURT JAMMU AND KASHMIR AT JAMMU
(OFFICE OF THE REGISTRAR GENERAL)

ORDER

No.: 30 of 2021/Reg

Dated: 05/31/2021

In terms of Rule 11 of the Jammu and Kashmir Ministerial Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016, on the recommendation of the Rules Committee, Hon'ble the Chief Justice has been pleased to lay down the following guidelines for the purpose of making reservations in appointments in Subordinate Courts of the UT of Jammu & Kashmir:

- I. The Rules and Orders regarding reservations in appointments by direct recruitment or promotion applicable to Domiciles of the Union Territory of Jammu and Kashmir shall mutatis mutandis apply to the appointments by direct recruitment or promotions made under the Jammu and Kashmir Ministerial Staff of the Sub-ordinate Courts (Recruitment and Condition of Service) Rules 2016.
- II. The provisions of the Jammu and Kashmir Civil Services (Decentralization and Recruitment) Act as amended from time to time shall apply prospectively to all appointments made under the Jammu and Kashmir Ministerial Staff of the Sub-ordinate Courts (Recruitment and Conditions of Service) Rules 2016, so far as the same pertain to the Union Territory of Jammu and Kashmir.
Provided that the expressions "Public Service Commission" and "Service Selection Board" wherever appearing in the Jammu and Kashmir Civil Service (Decentralization and Recruitment) Act shall in the case of appointments made under the Jammu and Kashmir Ministerial Staff of the Sub-ordinate Courts (Recruitment and Condition of Service) Rules 2016, mean the Authority prescribed/constituted under Rule 12 of the said Rules.
- III. Notwithstanding anything contrary contained in any Rule/Order/Instruction for vacancies reserved for the Scheduled Caste Category in any Divisional or District Cadre, candidates belonging to that category shall be eligible to apply for said reserved vacancies irrespective of their residence in the concerned District or Division.
- IV. A member of the State, Divisional or District Cadre shall be transferable only within his/her own Cadre and shall in no case be transferable from one Divisional Cadre to another Divisional Cadre or District Cadre, or from any District Cadre to another District Cadre or Divisional Cadre posts.

v. The above guidelines shall be applicable in cases of appointments and promotions and transfers pertaining to the posts earmarked for Union Territory of Jammu and Kashmir.

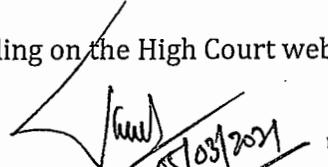
(By Order)


(Jawad Ahmed)
Registrar General

No.: 1131-1138/RG/PSG Dated: 5-3-2021

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K at Jammu.
2. Registrar Vigilance, High Court of J&K at Jammu.
3. Registrar Rules, High Court of J&K, Srinagar
.....for information.
4. Director Finance, High Court of J&K, Main wing Jammu.
5. Chief Librarian, High Court of J&K, Jammu/Srinagar.
6. Manager, Government Press, Jammu with the request to publish the same in the next issue of the Government Gazette.
- ✓ 7. Incharge, NIC, High Court of J&K, Jammu for uploading on the High Court website.
8. Order File.


Registrar General